

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

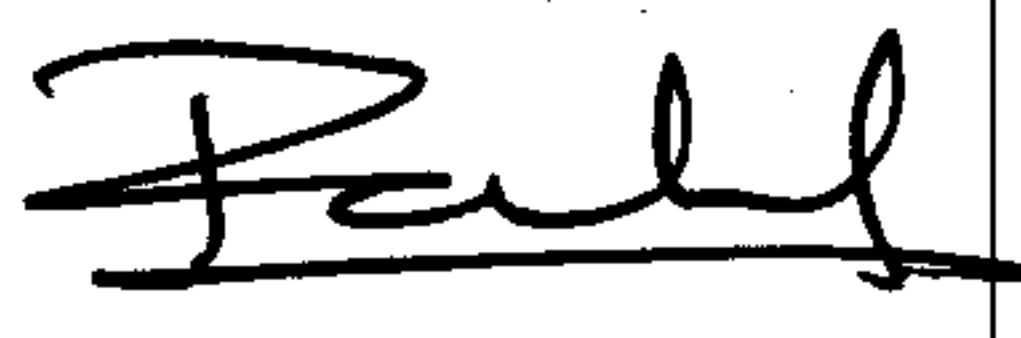
C.P. (I.B) No. 118/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Larsen & Toubro Ltd
V/s.
Dhoraji Engineering Co. Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raheel S. Patel	Adv.	Petitioner	
2.				

ORDER


Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/ Petitioner. None present for Respondent.

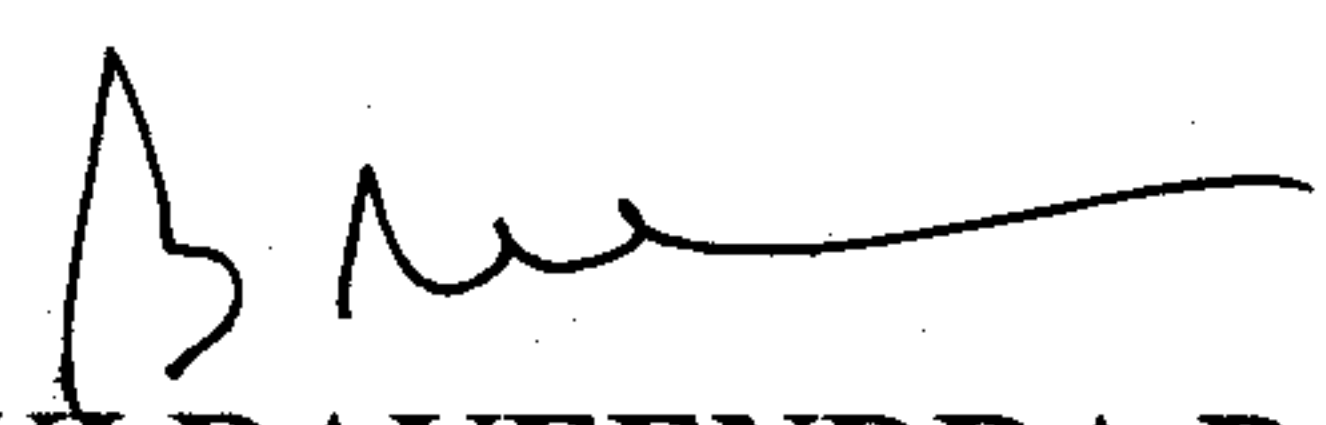
Petitioner file purchis seeking permission to withdraw.

Permission granted.

Petitioner is permitted to withdraw.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 121/9/NCLT/AHM/2017



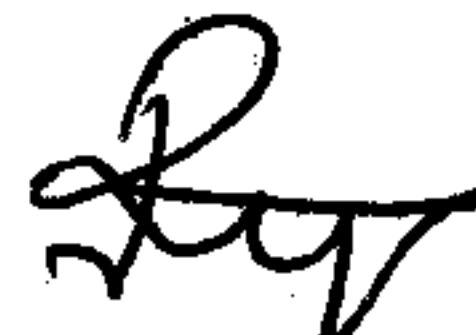
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Windson Chemical Pvt Ltd.
V/s.
Silicon Jewel industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Jaimin R. Dave PRIYANK DAVE	Advocate ADV.	Petitioner PETITIONER	
2.	Ruchir Patel for Puj Associates.	Adv.	Respondent	 

ORDER


Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Ruchir Patel i/b Puj Associates present for Respondent.


Petitioner file purchis seeking permission to withdraw along with consent terms.

Permission granted.

Petitioner is permitted to withdraw.

Petition is disposed of as withdrawn. No order as to Costs.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.